- (b) if so, what action has been or *is* being taken against the company tor non-compliance; and
- (c) what Steps Government are taking to gei the export bond executed by the company and what is the amk-ipated time to be taken for the compliance of the export bond condition by the company?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) to (c) In 1960, M|s. Pfizer Limited was granted a licence for the manufacture of Tetracycline. Thereafter expansions were granted in 1965 and 1967. The licence issued in 1967 for their second expansi'n proposal was subject t<sub>0</sub> the fciknyLrg «xport conditions:

- (i) Production in excess of 10 tonnes of tetracycline shall be exported, unless Govt, by prior approval give permission to sell any parts of it in the country; in the first year four tonnes must be exported;
- (ii) Irrespective of the actual quantity of Tetracycline exported from the second year cnward as above, a total of Rs 15 lakhs annually must ije exported a^  $u_n$  average over five years of tetracycline and other itej-.:s of phar-rac oiicals. This export of Rs. 15 lakhs should be over and above the current level of export;
- (iii) The commencement to export 25 per cent of the initial cap-n-ity if 10 tonnes of tetracyclines in value Temains. There would however be no objection to the export of Tetra-, cycline and other items of Pharmaceuticals provided the total value of 2500 kgs of Tetracycline will be calculating facior.

No specific condition -Or executing ^an export bond was laid down. However the question of execution of export bond and fulfilment :t expert obligation by the firm on the basis of conditions indicated above is receiving

the active consideration o. the Government and a decision  $i_3$  likely to be taken soon.

to Questions

## **Expansion of the Bombay High Project**

- 337. SHRI JANARDHAN REDDY: Will the Minister of PETROLEUM be pleased to state:
- (a) whether it is a fact that the Oil and Natuial Gas Commission propose to enter into an agreement for long term consultancy with a Government owned French firm for the expansion of the Bombay High project; and
  - (b) if so what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLFUM (SHRI ZIAUR RAHMAN ANSARII: (a) A proposal in this regard has been received frc-.n CFP of France.

(b) It is not in the public interest to disclose any details in the matter at this stage.

## Import of rigs

- 338. SHRI JANARDHANA REDDY: Will the Minister of PETROLEUM be pleased to state:
- (a) whether it is a fact that Gov-ernment propose to import rigs to step up its programme of oil exploration in the country;
- (b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) and (b) In addition to two American rigs which are in transit orders have recently been placed for two Romanian rigs. However, in order to encourage indigenous capability, a letter of intent has been sent to BHEL for supply of seven rig«.